



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक २८]

बुधवार, जून ७, २०२३/ज्येष्ठ १७, शके १९४५

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ४४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Act, 2023 (Mah. Act No. XXVI of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XXVI OF 2023.

*(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 7th June 2023)*

An Act Further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah. WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; it is hereby enacted
1961. in the Seventy-fourth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Co-operative Societies Short title.
(Amendment) Act, 2023.

Amendment of section 73AAA of Mah. XXIV of 1961. **2.** In section 73AAA of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as “ the principal Act”), in sub-section (3), in the first proviso, the words “imposition of lockdown in the State in view of the Covid-19 pandemic,” shall be deleted. Mah. XXIV of 1961.

Amendment of section 78A of Mah. XXIV of 1961. **3.** In section 78A of the principal Act, in sub-section (1), the fourth proviso shall be deleted.